

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 20 of 2025

IN THE MATTER OF:

**Ashok Sehgal,
Suspended Director of
UEE Electrical Engineers Pvt. Ltd.**

...Appellant

Versus

Xylem Water Solutions India Pvt. Ltd.

...Respondent

Present:

**For Appellant : Mr. Krishnendu Dutta, Sr. Advocate with
Advocates present but appearance not marked.**

**For Respondent : Mr. Abhijeet Sinha, Sr. Advocate with Mr. Sukrit
Kapoor and Mr. Navnit Kumar, Advocates.**

O R D E R
(Hybrid Mode)

07.01.2025: Learned Counsel for the Appellant submits that no Operational Debt became due since no payment was received from BUID Company.

2. Issue Notice.

3. Let Reply be filed within two weeks. Rejoinder may be filed within further two weeks.

List this Appeal 'For Orders' on **10th February, 2025.**

In the meantime, in pursuance of the Impugned Order, CoC may not be constituted.

**[Justice Ashok Bhushan]
Chairperson**

**[Arun Baroka]
Member (Technical)**